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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 480 OF 1993

DATE OF DECISION: SEPTEMBER 8, 1993

H.K. Gouda ... Applicant

-Versus-

Union of India & Others ... Respondents

(For Instructions)

1. Whether it be referred to the reporters or not? *ND*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *ND*

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

08 SEP 93

*kan 8/9/93*  
(K.P. ACHARYA)  
VICE-CHAIRMAN

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Date	Deaths
2020-03-01	0
2020-03-15	0
2020-03-31	0
2020-04-01	1400
2020-04-15	1000
2020-05-01	500
2020-05-15	300
2020-06-01	200
2020-06-15	150
2020-07-01	100
2020-07-15	100
2020-08-01	100
2020-08-15	100
2020-09-01	100
2020-09-15	100
2020-10-01	100
2020-10-15	100
2020-11-01	100
2020-11-15	100
2020-12-01	100
2020-12-15	100
2021-01-01	100
2021-01-15	100
2021-02-01	100
2021-02-15	100
2021-03-01	100

MR. K. P. ACHARYA, VICE CHAIRMAN

A N D

MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

1. The first part of the text discusses the importance of maintaining accurate records of all transactions and activities. It emphasizes that proper record-keeping is essential for transparency and accountability, particularly in financial reporting and compliance with regulatory requirements. The text also highlights the role of technology in streamlining record-keeping processes and reducing the risk of errors.

K. P. ACHARYA, V. C.

In this application under section 19 of the

After hearing Mr. Pradipta Mohanty learned

appearing for the petitioner and Mr. Ashok

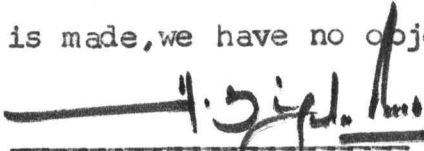
rect that the case of the petitioner be

ed alongwith others and he/she whoever is


found to be suitable, may be appointed. Thus, the application is accordingly disposed of. There would be no order as to costs.

3, The Petitioner may file an application before the appropriate authority which shall be accepted and the case of the petitioner shall be considered.

4. In case, the authorities <sup>by</sup> has ordered continuance of the petitioner in the post office as Extra Departmental Mail Carrier, till regular appointment is made, we have no objection for his continuance.

  
MEMBER (ADMINISTRATIVE)

08 SEP 93

  
VICE-CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/K. Mohanty/  
September, 8, 1993.

